

**DISPLACED PERSONS (CLAIMS)  
SUPPLEMENTARY BILL**

**The Minister of Rehabilitation (Shri A. P. Jain):** I beg to move for leave to introduce a Bill to provide for the continuance of certain proceedings pending under the Displaced Persons (Claims) Act, 1950, and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the continuance of certain proceedings pending under the Displaced Persons (Claims) Act, 1950, and for matters connected therewith."

*The motion was adopted.*

**Shri A. P. Jain:** I introduce the Bill

**MOTION RE: WORKING OF THE  
PREVENTIVE DETENTION ACT—  
(contd.)**

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved by Dr. Katju on the 21st December 1953:

"That the report on the working of the Preventive Detention Act, 1950, during the period 30th September, 1952 to 30th September, 1953, be taken into consideration."

The House will also further consider the amendments moved by Shri Raghubir Sahai and Shri M. S. Guruswamy on the 21st December, 1953.

**The Minister of Home Affairs and States (Dr. Katju):** Mr. Speaker Sir, I had just begun yesterday when the House rose for the day. I do not want to take much time of the House, and leaving aside or ignoring the very kind references which have been made to me by almost all my hon. friends, and particularly by Shri Frank Anthony, on the opposite side, and which require no answer at all, I should like to deal with the few constructive points that have been raised

There was a complaint made in a very innocent and childlike manner, what is the existing situation, we do not know it, the Home Minister has said nothing. I refuse to believe this sort of professions of ignorance. The newspapers are full of what is happening day after day. The latest and the new device that was adopted was called in Calcutta by the euphemistic phrase 'ghirao'. The 'ghirao' was not a sort of stay-in strike, but it was a strike for the purpose of preventing people from coming out. The result of that strike was one only, that members of the Calcutta Corporation were compelled to remain in their room till 2 o'clock at night; and the same thing happened in numerous mills and factories.

When I went to Travancore, the other day, I was told that the students had, in connection with their Union, resolved to picket the colleges, and were marching in numbers to prevent classes being held. My hon. friend Shrimati Renu Chakravartty had very innocently said, well, I find from your statement that this Act is being used for suppressing labour, strikes, demand for wages and bonuses. I say with confidence that this was really not a very fair way of dealing with me. There have been no such cases.

I told you the case in which it should have been used, but owing to the moderation of the State Government, was not used. I have got before me here the judgment of the High Court in that case. There was some sort of a quarrel or a dispute about wages or something like that. The secretary of a colliery union in the Manbhum district went to the house of the poor wife of the manager, and according to the High Court Judgment, this is what he told that lady, Mrs. Pratima Banerjee. He told her that he was thinking of having her husband killed. This is violence, this is not embracing.

**Shri T. K. Chaudhuri (Berhampore):** Is the hon. Minister referring to a case.....